

Damage to human body due to pellets

1348. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of possible damage to human body including eye injuries in short and long term that test trial of pellet-firing shotguns conducted by Terminal Ballistics Research Laboratory (TBRL), Chandigarh showed;

(b) whether there is a possibility that pellets may not be able to be removed without risk of further damage, if so, the details thereof;

(c) the details of steps proposed by Government to deal with long term medical consequences of the pellets; and

(d) whether Government consulted any external medical professionals before sanctioning use of pellet-firing shotguns, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Sir, the information on the question is being collected and the same will be laid on the floor of the House.

Proposal sent by Telangana for quota for Muslims

1349. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Telangana has sent any proposal for reserving 12 per cent quota for Muslims in jobs and admissions in educational institutions to Central Government for its approval;

(b) if so, details of the proposal and what action Government has taken on the same;

(c) whether comments from Department of Personnel and Training have been taken on the above proposal; and

(d) if so, the details of the same and efforts being made to keep it in the Ninth Schedule of the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes Sir.

(b) The State Government of Telangana forwarded "The Telangana Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of seats in Educational Institutions and of appointments or posts in the Services under the State) Bill, 2017" for consideration of the Hon'ble President of India under Article 201 of the Constitution of India. As per procedure, the Bill was circulated to the concerned Central Ministries/ Departments.

(c) and (d) The comments from Department of Personnel and Training also have been taken on the proposal. The Department of Personnel & Training stated that 9 Judge Constitutional Bench of the Hon'ble Supreme Court in its judgement dated 16.11.1992 in Indira Sawhney case held that clause (4) of Article 16 of Constitution speaks of adequate representation and not proportionate representation. It also held that reservations contemplated in clause (4) of Article 16 should not exceed 50%. As per observations of the Apex Court, relaxation can be done in extra-ordinary situations and while doing so, extreme caution has to be exercised and a special case made out. The Government of Telangana has not brought out any facts or grounds on the basis of which the present proposal, which is in violation of the Orders of the Hon'ble Supreme Court, would deserve to be accorded approval. The comments of Department of Personnel & Training have been shared with the State Government for their clarifications. The Ministry of Tribal Affairs have given comments on the proposal and the same has also been shared with the State Government for their clarifications.

Missing girls in the country

†1350. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that several cases of girls gone missing from various parts of the country, have come to light;

(b) if so, whether Government is contemplating to take any concrete and effective steps to put a check on it; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) A total of 36,831, 33,852 and 37,015 cases of missing girls were reported during 2014, 2015 and 2016 respectively.

†Original notice of the question was received in Hindi.